

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

RA No. 32/98 in  
OA2710/92

(3)

New Delhi this the 19th day of February, 1998.

Hon'ble Smt. Lakshmi Swaminathan, Member (J)  
Hon'ble Shri K. Muthukumar, Member (A)

..Applicant

Yash Kumar

vs

..Respondents

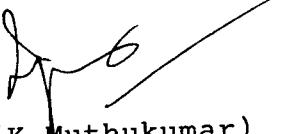
Union of India and Ors.

**O R D E R (By Circulation)**

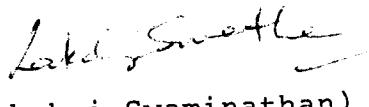
**Hon'ble Smt. Lakshmi Swaminathan, Member (J)**

We have carefully considered the Review Application 32/98 praying for review of the impugned order dated 16.12.97 in OA 2710/92.

2. We find on perusal of the Review Application that none of the grounds provided in Order 47 Rule 1 CPC read with Rule 17(iii) of the CAT(Procedure) Rules, 1987 ~~exist~~ appear to justify review of the impugned order dated 16.12.1997. (See **Parsian Devi and Others v Sumitri Devi and Ors** (JT 1997(8)SC 481). ~~therefore~~, In the facts and circumstances of the case, we find no error apparent on the face of the record which justifies review of the order. Accordingly Review Application is rejected.

  
(K. Muthukumar)

Member (A)

  
(Smt. Lakshmi Swaminathan)

Member (J)